

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
RAJYA SABHA
UNSTARRED QUESTION NO-567
ANSWERED ON – 07.02.2023

GST ON FUEL CHARGES IN TELANGANA

567. DR. K. LAXMAN:

Will the Minister of **FINANCE** be pleased to state:-

- (a) whether the GST Council will include fuel charges in its purview to reduce the burden on the common man;
- (b) if so, the details thereof;
- (c) the GST collection from petrol and diesel from the State of Telangana; and
- (d) the details of prices of petrol and diesel, reduced over the last five years, by the State of Telangana?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

- (a) and (b): Article 279 A (5) of the Constitution provides that the Goods and Service Tax Council shall recommend the date on which the goods and services tax be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). The GST Council, in which the States are also represented, has not made any such recommendation.
- (c): Does not arise in view of (a) and (b) above.
- (d): The data is not centrally maintained.
